sufficient time to find a way out. He also made it clear that the strike was neither in the interest of the workers nor of the port authorities and definitely not in the public interest. Unfortunately, the representatives of the federations did not accede to the Labour Minister's request either.

I again reiterate the Government's sincere desire for arriving at a reasonable settlement of the port and dock workers' demands relating to their wage revision etc. and sincerely hope that they would yet desist from going on strike which will affect the national economy adversely.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, we want a discussion on this.

(Interruptions)

SHRIMATI SUSEELA GOPALAN (Alleppey) : We demand a discussion on this.

SHRI RATANSINH RAJDA (Bombay South) : Sir, it is a very serious matter. Can we have a discussion on this ?

MR. SPEAKER : Give it in writing. You have to give it in writing. We will see later on.

SHRI RATANSINH RAJDA : Sir, it is a very serious matter. We want discussion on this.

SHRI SATYASADHAN CHAKRABORTY : Sir, it is such an issue involving lakhs of workers. So, let there be discussion on this. He has given the Government's version.

MR. SPEAKER : I do not know. Why do you do all this ? You have to give a notice first.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : Once you agree, it can be done.

AN HON. MEMBER : You should first agree.

MR. SPEAKER : I never agree about anything. I will discuss, I will consider everything and then allow discussion. There is no question of a pre-agreement.

SHRI RATANSINH RAJDA : Sir, the work at the port of Bombay is being paralysed and our economy is affected. So, I request you to allow the discussion on this because it is a very important topic.

MR. SPEAKER : It might be, it is. I will see. Now, Shrimati Geeta Mukherjee.

12.23 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported sufferings of the parents of dowry victim and apathy of police to investigating dowry deaths

SHRIMATI GEETA MUKHERJEE (Panskura) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon :-

> "Reported sufferings of the parents of dowry victims, apathy of police in investigation of dowry deaths and the action taken by the Government in the matter."

SHRI RATANSINH RAJDA (Bombay South) : Sir, it is all ladies' affair today.

MR. SPEAKER : I think it is lady versus lady.

SHRI RATANSINH RAJDA : Sir, is it an accident ?

MR. SPEAKER : No, it is a pre-planned accident.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : When it is pre-planned, then it cannot be an accident.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : Sir,

Government are greatly concerned about the incidence of dowry deaths and share the strong feelings of the Hon'able Members of this August House in this regard. It is the Government's endeavour to create conditions which deter the commission of such offences and swiftly bring to book the guilty.

Action has been initiated to plug certain loopholes in the existing Legislation on dowry in order to make it effective and stringent. The Dowry Prohibition Act, 1961, as it exists, has not proved effective. The Joint Committee of both the Houses of Parliament has suggested certain amendments to this Act in its report presented to Parliament and the same is under consideration of the Government. The Criminal Law (Second Amendment) Act, 1983 has been enacted to deal effectively not only with cases of dowry deaths but also cases of cruelty to married women which has often a nexus with dowry.

12.24 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

Comprehensive instructions have been issued to all States and Union Territories that thorough investigation should be conducted in all cases of attempted suicide or deaths in suspicious circumstances of young married women during the first ten years of their marriage. Such cases should be investigated by an officer not below the rank of Deputy Superintendent of Police and the post-mortem should be done by a team of two doctors. Disposal of the dead-body without post-mortem should not be permitted except with a no objection certificates by the Police and the Police should not give such certificates unless the dead body has been seen by the parents or guardians or other close relatives on the bride's side of the family. The implementation of these instructions is being monitored.

The State Governments have been requested to constitute District Advisory Committees with a fair representation of women to assist in the investigation of cases of crime against women.

An Anti-Dowry Cell under the supervision of a lady Deputy Commissioner of Police has been set up in Delhi Police to deal with incidence of dowry deaths.

Dowry is essentially a social evil. Apart from combating it using legal measures it is necessary to build up a social awareness against its pernicious incidence. The State Governments and the Central Social Welfare Board and the State Social Welfare Boards have been requested to launch anti-dowry campaigns to bring about attitudinal changes in the public mind against this evil. Sustained campaign against the dowry evil is also carried out through All India Radio and Television. I make a fervent appeal to all voluntary organisations and in particular women's organisations to mobilise public opinion and enlist the cooperations of the people in the efforts of Government to eradicate this social evil.

SHRIMATI GEETA MUKHERJEE : I am always happy to see hon. Minister Shrimati Ramdulari Sinha here but I wish today Shri Venkatasubbaiah should have been present here because he was dealing with these things. I quite understand the statement as it is made by Shrimati Ramdulari Sinha here. She has not made any claim whatsoever in dealing efficiently with the Police investigation. Probably, she could not do so, being a woman. But why I said hon. Minister Shri Venkatasubbaiah should have been here and it would have been better because only yesterday, in reply to... :

MR. DEPUTY-SPEAKER : The statement is made on behalf of the Government.

SHRIMATI GEETA MUKHERJEE : Even then there is difference in person and person.

There were two questions on dowry deaths. One question was put by Shri B.V. Desai and Shri Mohon Lal Patel. They put a suggestive question claiming that :

> "Whether it is a fact that the Anti-dowry Cell of Delhi Police set up in January last has succeeded in bringing about an 11 per cent decline in the rate of crimes against women ;
>
> (b) if so, whether there has been 33 per cent drop in dowry deaths during 1983;"

Hon. Shri P. Venkatasubbaiah has answered this question. The answer says :

> "Compared to 619 women burning cases reported to the Delhi police during the period 1.4.1982 to 31.3.1983, during the first 8 months i.e. from 1.4.1983 to 30.11.1983 of the current financial year, 371 women burning cases have been reported. This shows a declining trend. The Anti-dowry Cell of Delhi Police primarily investigates cases of dowry death and cases of dowry harassment."

Thank God, he did not say that 11% drop is due to the functioning of Dowry Death Cell.

The story is not ending here. There is another question. Probably there was not much co-ordination. That again is in the name of Shri P. Venkatasubbaiah. It was on the same day. This in un-starred Q. 3001. There a table is given about dowry death incidents, etc. in the whole country. In that a different picture has come. In this answer it is said that the available information regarding dowry death cases committed during the years 1981, 1982 and 1983 is given in the appendix. Figures in respect of different States have been quoted. I will quote Delhi just for the sake of comparison. It says—

In respect of Delhi, it was 31 in 1981; 40 in 1982; and 42 in 1983. What head and tail can we make out of these figures ? Can you tell me ? These figures were put yesterday, here. What shall we believe ? That is why, we believe in our own experience as to what is happening.

I am glad that Shrimati Ram Dulariji has in her statement not claimed any big success in this. Had she claimed, that would have been adding insult to injury. Sir, we have said about the sufferings of the parents. Now, in front of the Prime Minister's house, in February, 5 women went on hunger strike and here are my hon. colleagues who will tell you all about that. I will not go into the details. But I will ask one question. Now, I personally know one of the cases that have been handled. Out of 5, 4 cases were from U.P. One was from Delhi. That is the case of Rani Kumar's death. His father gave up a detailed memorandum which I had given to Shri Venkatasubbiah Ji before the last Bill was passed on the last day of the last Session. In that, I requested him for a CBI enquiry. Nothing happened till February. Two months had passed. Now, after that, in the hunger strike, this lady also joined. After that, on the 7th of March, in reply to one of my questions, I have been informed about the hunger strike and the things happened in that connection. The answer is again given by Shri Venkatasubbaiah who is personally, I believe, sympathetic to it. But even then, this is the situation. The answer is : "In case of Rani Kumar, a CBI enquiry has been ordered". In respect of other cases, what happened ? It has not been mentioned. They were from U.P. U.P. is one of the States where the incidence of dowry deaths and harassments is the highest, others being Haryana and Punjab. I do not want to go into details. I am sure my hon. friend Shrimati Gurbrinder Kaur will tell you all kinds of troubles, dowry deaths and other harassments which are increasing in Haryana and Punjab. Unfortunately, the cases have not come down.

Now, regarding Rani Kumar's case, last night I telephoned to her father and

asked about the starting of the CBI enquiry. He said, "No, not at all." Nobody has ever told him about this. The death occurred about 5 months back. With our intervention here, with the Bill being passed here and with the hunger strike in front of the Prime Minister's house, the reply came on the 7th March that the CBI enquiry had been ordered. It is such an enquiry, CBI enquiry, as nobody has every cared to go to the father. This is the type of even CBI enquiry that is going on. That is our charge. I am sorry to say that Shrimati Ram Dulari in her anxiety—after all, it is natural—to protect the Government has not gone into the performance of the Cell.

Now, I have particularly taken into consideration the appeal made by Shrimati Ram Dulari to the women's organisations. That is why, from yesterday night, I decided to have a random survey of women's organisations. My friend Pramila Ji is here and they are also contacting the women's organisations. Now, I belong to the National Federation of Indian Women. I telephoned the Secretary of the National Federation of Indian Women and asked : "My dear, what is your opinion about the Anti-Dowry Cell's functioning ?" She said: "Last year, we sent 4 cases; two were sent back to the husbands' places. Trouble has not yet been sorted out. Third was given to some lawyer who never did anything and the case has come back to us. Regarding the 4th case, we got so disgusted and the family was so disgusted, we did not go." Shrimati Vimla Farooqi is the General Secretary and I am also connected with that organisation. These are the facts of the cases.

Then, I contacted Shrimati Subhadra Butalia of Karmika. Nobody can say she has any political affiliations. She is absolutely free from all political affiliations. I asked her, "What is your impression about the functioning of the Dowry Cell ?" She is very active on the question of dowry deaths, as much as we are. Her first comment was, "When we telephone, generally, what happens is that there is no response. At some other times, it is engaged and at some other times, we are told this is not the right floor; you telephone to the other floor." This was her first reaction as to what happens when we try to contact the Dowry Cell for investigation of a certain case about which the Government is more and more saying that they have set up this particular cell. It is true that it has been set up. But this is our experience about the cell.

Then, I asked Mrs. Butalia to tell me something more concretely about the cell. She told me that about 20 days back, she went to Mr. Bawa in connection with certain cases and he told her that the Home Ministry had not yet sanctioned the cell. She was quite surprised; At that time, the Police Commissioner was also there. The Police Commissioner told her that it was a secondary matter. On being asked, whether the Home Ministry has sanctioned the cell or not, he did not say no, but he said that it was a secondary matter. I do not know what it is. But I can definitely say that all women's organisations are absolutely dissatisfied with the functioning of the so-called special cell or with the investigation of cases by the police.

Even after taking up the cases on the floor of the House, we have not succeeded in any case. All of us have taken up various cases and fought as much as we could with anguish and brought the cases before the House. Even then, I am sorry to say that we have not succeeded in any case, in bringing the guilty to book. It is a pity. It is not a question that only the parents of the victims are worried. Of course, they are worried. But these girls are as much our daughters and sisters as theirs. All of us are worried. But I can tell you that in not even a single case, we could really get up to the finishing point and registering the case. For example, there is the case of Usha Arora. I need not

go into the whole gamut of case. I would just remind you at least about one case of Usha Arora. After four hours of demonstration by various women's organisations and giving all the details of the case, the man was arrested. But after five days, he was let off. Up till now, despite all our protests, that case has not been registered even. Those people have been let off. Usha Arora's case is not the only one. There are many other such cases. We have not succeeded in any case.

The hon. Minister, Shrimati Ram Dulari Sinha, has devoted a big part of her statement about a new law which has been passed. That has, of course, got the absent of the President, quite quickly. But to our uttar amazement, we see that the special court which has been set up in Delhi to deal with dowry death cases dealt with six cases but can you, Sir, surmise what happened. . .

MR. DEPUTY-SPEAKER : You ask the Government, of course, through me.

SHRIMATI GEETA MUKHERJEE : I am just asking you : Can you surmise what happened about those six cases which were dealt with by the special court ? They were all acquitted honourably. This is special Court dealing with dowry questions. It deals with all such cases only.

SHRI CHITTA BASU (Barasat) : You wanted a Special Court.

SHRIMATI GEETA MUKHERJEE : There is nothing wrong in wanting a Special Court. You have to make up the cases during investigation and also review cases why they have been acquitted. I understand one of the cases there may be something because it says that the girl's mother later on was threatened and other daughter as well was given in marriage. But other cases are not at all like this. How did it come about that 12 to 6 cases are acquitted ? This is the state of affairs not only in Delhi. Since we are in the same country, naturally other parts are affected, particularly North India is affected, Uttar Pradesh, Haryana, Punjab and Delhi. Even we ourselves in other parts of the country are no less affected by these things. This is not a torrential affair. I would like to know.....

MR. DEPUTY-SPEAKER : Have you got cases in West Bengal like this ?

SHRIMATI GEETA MUKHERJEE : Yes, Sir. Seven cases. Bad enough, for West Bengal, I say, Bad enough.

MR. DEPUTY-SPEAKER : Yours is a progressive State.

SHRIMATI GEETA MUKHERJEE : We are inside the country. We are part of the country. Is it not ?

MR. DEPUTY-SPEAKER : Do these things take place there also ? Yours is a progressive State.

SHRIMATI GEETA MUKHERJEE : It was one. It was two. But, may be, more people are also registering. In other States, there may be 600 or 500 or 300 or 100 cases. But in our State, there may be only seven cases. Would you agree that it shows some difference ? But still, I am not proud of that. I am sorry.

But, in any case, I would like to know from the Hon. Minister about this matter which my friends Shrimati Pramila Dandavate and Shrimati Suseela Gopalan will be dealing with in regard to women's organisations which conducted a survey on those appeal cases. Of the 109 cases that they surveyed, it seems that in 90 cases, there was no mention of the family background. It was never asked by the parents. What happened in those cases ? It was never asked. Post-mortem reports are also not attached. It is time that the investigations start.

I would like to know whether there will be a review of the investigations that had actually taken place over these three years because, if you go back farther and farther, it will not work.

I would like to know whether there will be a review of the investigations conducted by the police in various States

in these cases within at least the last three years which is now being mentioned all the time.

Everybody knows what happened. Lot of corruption, lot of camouflage and threats to life are involved.

We would like to have a thorough investigation of at least some of the cases, if not all, to begin with, by the Governmental machinery along with the representatives of social and women's organisation who had dealt with the cases already and who have gained enough bitter experience of these cases.

It would like to know about this Delhi Cell about whose efficiency I have already told you. In Delhi also, it is no good having only one Cell. We must see whether it can be split up into Zonal Cells so that people can have easy access to those Cells and they can contact them by telephone even. Those Cells must be associated with representatives of social organisations, women's organisations and, if necessary, with persons of integrity who can be such in whom the people repose their trust and confidence but not selected by an Advisory Committee as is done often as a matter of routine.

I would like to know whether there will be a review of the acquittals that have been going on. What are the reasons for the acquittal ? Unless the acquittals are reviewed, the reality of the matters will never be known and we will not be knowing where the loophole in the law lies, and whether these laws were applied to those cases and whether any new have come up.

I would like to know whether at least the recent acquittals by the Special Court would be reviewed, internally to understand...

MR. DEPUTY-SPEAKER : The Government can always go in appeal. You don't ask for it.

SHRIMATI GEETA MUKHERJEE : Of course, they can. They should. At the same time.....

MR. DEPUTY-SPEAKER : Instead of reviewing it, they can go in appeal.

SHRIMATI GEETA MUKHERJEE : I do feel and they must. With that Sudha Goel case, we had such trouble in appeal. After all, we have succeeded. In any case, they must go in appeal. They must go on appeal. That apart, there should be a review also as to how and why those things happened. There may be a further necessity to amend the law. I am not going in detail now.

Fourthly, in my opinion, the most important one is public campaign. I am not satisfied with what is happening ; let me tell you seriously. This is a very serious national affair but somehow or other I feel we are lacking in that urgency of making it a very serious national affair. There, I think, some kind of attitude must be developed. There must be a special meeting to discuss this question in Parliament and outside Parliament as well with the leaders of all political parties and with the others also who are in the social field...

AN HON. MEMBER : Elections are coming.

MR. DEPUTY-SPEAKER : All the political parties should work unitedly on this.

SHRIMATI GEETA MUKHERJEE : I ask them : will they refuse to give nominations to those who have no clear record of not taking dowry, for example ? There are various other things also. From down below unless there is a real, united campaign on this question, nothing really can be done ; I am sure about it. Would the Government take an initiative seriously in having such a campaign ? I must say, to our anguish, up till now, whatever might have been said or claimed to have been done, nothing really has been done in this direction. I request them in the

name of all those who have been murdered, in the name of all those parents who have suffered, to do something ; this is a national issue which can brook no dela. This is not just a matter of calling attention ; it is a matter of having to stand in attention on this question for the nation as a whole, and that is lacking.

MR. DEPUTY-SPEAKER : Do not get emotional. I think, last time you congratulated the Government on having brought two Bills on this.

SHRIMATI GEETA MUKHERJEE : There also, the initiative was from our side.

(*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : We all share the concern which the hon. lady Member, Shrimati Geeta Mukherjee, has expressed. She has said that this has become a ladies' affair. This is not so. Only because Shrimati Ram Dulari Sinha has been allotted this subject, she has replied. But that does not mean that this is a ladies' subject. Had it been so, only lady Members would have been present, but there are so many gentlemen sitting...

DR. KARAN SINGH (Udhampur) : We are equally concerned.

SHRI P.C. SETHI : Everybody is equally concerned.

PROF. MADHU DANDAVATE (Rajapur) : Only those who have not taken dowry are present.

SHRI P.C. SETHI : As far as Rani Kumari's case is concerned, I would like to inform the hon. Member—perhaps it was long ago that she might have enquired—that Rani Kumari's case has been handed over by the Police to the CBI in the month of February. They have been handed over all the papers and they are going into it. As far as the review of the investigations...

SHRIMATI GEETA MUKHERJEE : Up till now the parents have not been approached by any CBI person. This is my specific complaint.

SHRI P.C. SETHI : As far as the review of the investigations is concerned, as I have said before, we are having an idea in the Ministry of Home Affairs to have a separate machinery for investigation and for the police department. However, review of at least one year can be taken as far as investigations are concerned. Now it is not possible for us to take the review of all the court judgments because the courts are independent and the Home Ministry cannot sit in judgment on them. In certain cases, certainly, when we had been approached and on our own when we thought that it was a fit case for appeal in the higher court, we have done so ; and Shrimati Pramila Dandavate would confirm it that in one case when she had approached me, we asked the Lt. Governor to go in appeal to the Supreme Court also. Therefore, this is being done. We are all concerned. Therefore, I would request the hon. Lady Member that we are prepared to associate ourselves with all the organisations which are dealing with this matter. Soms meetings have taken place between the organisations and the Police officials and there have been more contacts. If more meetings are necessary we will arrange them.

श्रीमती गुरबिन्दर कौर बरार (फरीदकोट) : मैं आपकी बहुत आभारी हूं कि आपने मुझे थोड़ी देर के लिए बोलने का मौका दिया है। श्रीमती गीता मुखर्जी ने बहुत से केसिस का हवाला दिया है। मैं उनमें नहीं जाऊंगी। श्रीमती राम दुलारी सिन्हा ने कहा तीसरे प्वाइंट के जवाब में जब एक सवाल उन से अनस्टार्ड नम्बर 331 किया गया था। पांचवां प्वाइंट भी उसमें आ जाता है। यह सवाल 21 जुलाई 1980 को किया गया था जिसके जवाब में उन्होंने कहा था :

> "Serious notice should be taken by the Police of all cases of attempted suicide or death in suspicious circumstances of young married women

during the first five years of their marriage."

इसके बाद पांच के बजाय दस साल कर दिया गया। इस वास्ते यह सही बात नहीं है कि सरकार का इस समस्या के साथ कोई लगाव नहीं है। सरकार सरकुलर समय-समय पर जारी करती आ रही है। पांचवां जो प्वाइंट है उसको रिपीट करने की जरूरत नहीं है। 17 नवम्बर, 1983 को एक सवाल किया गया था जिसका जवाब इस तरह से दिया गया था:

"The urgency of taking prompt action in such cases should be duly emphasized and a serious view should be taken of any violation of duty on the part of any officer in this regard."

होम मिनिस्टर की तरफ से सभी स्टेट्स और यूनियन टैरिटरीज को सरकुलर भेज दिया गया था। सरकार जितना भी करे जब तक पब्लिक साथ न दे कोई बात बन नहीं सकती है।

दो एक कैसिस का जिक्र मैं पहले कर देना चाहती हूं। तीस के करीब विमेंज आर्गेनाइजेशन दिल्ली में इस काम में लगी हुई हैं। कुछ के नाम लिए गए हैं, जैसे सहेली, कार्मिका आदि। हमें एक उम्मीद बंधी थी जब सैशंज कोर्ट दिल्ली ने एक जजमेंट दिया था सुधा मर्डर केस में जो 1 दिसम्बर, 1980 का है। उसमें उसने सजाए मौत मदर-इन-ला, ब्रदर-इन-ला और हसबैंड को दी थी। दूसरे केस में लाइफ इम्प्रिजनमेंट दी गई थी सिस्टर इन-ला और हसबैंड को। मैं जजमेंट में से कोट करती हूं:

"The Judge in the Sudha murder case has severely condemned the Police who out of concern for their own image rather than anything else may now have to take a more serious note of women dying in unnatural circumstances."

एवीडेंस के ऊपर उन्होंने कहा कि नेबरहुड में जो लोग हैं उनको आगे आना चाहिए और गवाही देनी चाहिए। मुश्किल की बात यह है कि कोर्ट में अगर लोग गवाही नहीं देंगे तो उनके लिए भी मुश्किल हो जाता है जजमेंट देना।

"The sessions court verdicts are by far the most effecive blows struck in favour of young wives in their battle to stay alive without having to pay social ransoms to greedy in-laws."

मनु जी के समय से ही इसको बुरा मानते आ रहे हैं। वेद-व्यास ने भी महाभारत में कहा है कि डावरी सिस्टम बड़ी खराब चीज है। पुलिस के नोटिस में जो केसेज आते हैं, उनका इन्वेस्टिगेशन ठीक तरह से होना चाहिए। अगर, एफ० आइ० आर० भी ठीक तरह से दर्ज नहीं होगी तो जजमेंट भी ठीक नहीं हो सकता। मैं बताना चाहती हूं कि किस किस्म की औरतों को मुसीबतें सहनी पड़ रही हैं। कालेज लेक्चरार श्रीमती शकुन्तला अरोड़ा जलने से मरी, दो दिन बाद श्रीमती गीता मलिक, फैमिली मैम्बर्स के पहुंचने से पहले ही लाश जला दी गई और तीन दिन बाद 11 जून को पहाड़गंज की श्रीमती नीलम खन्ना इसी तरह से मारी गई। इस तरह के हालात को देखते हुए औरतों और पार्लियामेंट में हंगामा हुआ। सरकार तो 1980 से एक्शन ले रही थी लेकिन उसमें और बढ़ोत्तरी की गई। डावरी डैथ्स का एक्ट भी रखा गया। जो 1961 का एक्ट था, उसमें सुधार करने का मौका मिला। वह अभी तक सिलेक्ट कमेटी के पास है। मंत्री जी से पूछना चाहती हूं कि वे इस संबंध में क्या कर रहे हैं और उसका क्या होगा? हमारा जो लीगल सिस्टम है, वह इम्पोटेन्ट है। इसकी वजह से जो जस्टिस मिलना चाहिए, वह नहीं मिल पा रहा है। अगस्त 1981 में एक अच्छे घर की शादीशुदा लड़की को इतना तंग किया गया कि 82 बर्न्स

के बाद उसे अस्पताल में दाखिल किया गया। उसने अपने स्टेटमेंट में कहा कि इसमें मेरी ससुराल वालों का हाथ है। कितनी हैरानी की बात है कि मोटर-साइकिल, कलर टी०वी और स्कूटर लेने के लिए औरत की जान ली जाती है। उसे इतना तंग किया जाता है कि आखिर में उसको सुसाइड करना पड़ता है या फिर उसे जला दिया जाता है। अभी आपने कहा कि 9 मई, 1961 को डावरी प्रोहिबिशन विल पास हुआ, प्रेजीडेंट ने एसेन्ट दी तो एक्ट बन गया। 13 फरवरी, 1976 को सरकार ने गवर्नमेंट सर्वेन्ट्स को खास हिदायत दी कि कोई दहेज न ले। 1979 में दिल्ली पुलिस का स्पेशल सैल सैट-अप हुआ, जिसका कार्य डावरी डैथ्स को इक्जामिन करना था। जगमोहन जी ने भी दिल्ली में डावरी डैथ्स के केसेज जांच करने के लिए बनाए। इससे 1983 का जो जजमेंट मैंने बताया, उसका रिजल्ट भी निकला। वालेन्टरी एजेंसीज लैक आफ एवीडेंस में काम करती हैं। अगर सामने आकर एवीडेंस दिया जाए तो मोहल्ला-वाइज कमेटी बननी चाहिए। उसके बगैर सरकार कितने भी कानून बनाए, हमारी मदद नहीं कर सकती। ब्यूरोक्रेटिक सिस्टम में जो लूप-होल्स हैं, उनको कैसे दूर करना है, इसको मैं मंत्री जी पर ही छोड़ देती हूं। सरकारी कानून यह है कि इनवैस्टीगेशन पुलिस करे। पुलिस अगर अपना पार्ट अदा करे तो काफी मदद मिल सकती है। लेकिन जैसे अभी कहा गया है कभी किसी के सुपुर्द कर देती है और कभी किसी दूसरे के, यह ठीक नहीं है। इसको आप ठीक करें तो काफी मदद पुलिस भी इन केसिस में कर सकती है। पुलिस को भी चाहिए कि अननेचुरल सरकमस्टांसिस में जो मौतें होती हैं उनका वह ठीक तरह से इनवैस्टीगेशन करे।

13 hrs.

1979 से 1983 के बीच जल कर मरने वाली औरतों की संख्या ज्यादा है। उन में पुलिस इनवैस्टीगेशन तसल्लीबक्श नहीं हुई है। दो तिहाई केसिस में यह कह दिया गया कि ये मौतें एक्सीडेंटल थीं। पोस्टमार्टम का रिजल्ट भी दिखाया नहीं जाता है। पता नहीं ऐसा क्यों किया जाता है। ऐसी मौतों के केसिस में अगर जल्दी से नतीजा निकल जाया करे तो बहुत से लोगों को सबक भी मिल सकता है।

110 केसिस 1979 से अंडर सेक्शन 306 आई० पी० सी० रजिस्टर हुए लेकिन उनमें से एक केस में भी कनविक्शन नहीं हुआ। 31 मई, 1983 तक तो यही स्थिति थी। एक विमेंज आर्गेनाइजेशन ने इस चीज को इनवैस्टीगेट करके बताया है। ये चीजें न्यूजपेपर एडीटोरियल्ज में आएं, इन पर फिल्में बनाई जाएं, टी० वी० प्रोग्राम किए जाए, एडवर्टिजमेंट की जाए, पापुलर कांशसनैस को स्टर किया जाए तो काफी मदद मिल सकती है बजाय इसके कि सरकार को ही कोसते हम रहें। अगर हम भी विक्टिम्ज का साथ अच्छी तरह से दें तो कुछ न कुछ नतीजे अच्छे निकल सकते हैं।

एक लेडी डी०सी० पुलिस के अंडर सैल बना है। एक सवाल के जवाब में कहा गया कि वह काफी नहीं है, वह अंडर स्टाफ्ड है। उनको दो इंस्पैक्टर, सात सब इंस्पैक्टर, एक असिस्टेंट सब इंस्पैक्टर, पांच हैड कांस्टेबल और बारह कांस्टेबल दिए गए थे। बाद में हमने जब सवाल किया तो आपने कहा कि यह संख्या और बढ़ाई गई है। मैं चाहती हूं कि बताया जाए कि कितनी बढ़ाई गई है ताकि यह ईफैक्टिवली काम कर सके।

मैं यह भी समझती हूं कि एक कोर्ट से काम नहीं चलेगा, जोनल कोर्ट्स बनाई जाए। स्टेटमेंट में बताया गया है :

"The State Governments have been requested to constitute District

Advisory Committees with a fair representation of women to assist in the investigation of cases of crime against women."

मैं जानना चाहती हूं कि क्या स्टेट्स की तरफ से कोई इत्तला आई है ? कौन-कौन सी स्टेट्स में ये एडवाइजरी कमेटियां बन चुकी हैं और कितनी विमेंज वालेंटरी आर्गेनाइजेशंज को इनके साथ एसोसिएट किया गया है ।

अपोजीशन पार्टीज की बहनों से भी प्रार्थना है कि इसको पार्टी वाइज न लिया जाए । वह एक नेशनल शेम की बात है । हम स्पेस एज में रह रहे हैं । इंटार्कटिका में जो एक्सेपीडशन गए हैं उनमें दो औरतें भी काम कर रही हैं । दूसरी तरफ हम देख रहे हैं कि कहीं स्कूटर के लिए, कहीं मोटर कार के लिए, कहीं कलर टी०वी० के लिए औरतों को मारा जा रहा है । ज्यों-ज्यों साइंस तरक्की करती जाती है, लोगों की मांगें भी बढ़ती जाती हैं । यह कितनी शर्म की बात है । स्पेस एज में यह हो रहा है यह कितनी बुरी बात है । इनवेस्टीगेशन में अगर पुलिस साथ दे और ईमानदारी के साथ इन केसिस को देखे और लोग गवाही दें तभा कोई नतीजा निकल सकता है ।

SHRI P.C. SETHI : I am thankful to the hon. Member that she has clarified some of the points and I would like to point out that we have sent letters from here. In 1980 the then Home Minister Giani Zail Singh ji wrote 2 letters one in March and another one in September to the State Governments/Union Territories to take all suitable measures in this regard. Many State Governments have done so. We don't have details as to how many State Governments have appointed the Committees. This Anti-Dowry Cell was established in January 1983 and not in 1979. We are looking into the requirements of the staff which they are wanting, and we would request the Finance Ministry to clear them. It is true that in some of these cases the Investigating Officers are not getting the cooperation of the concerned people. Therefore I agree with the hon. Member when she said that the nearby people and the women's organisations should help in the investigation of such matters. As I have pointed out in reply to Shrimati Geeta Mukherjee's question, we would certainly examine strengthening the investigation cell. As far as Delhi is concerned, during last year, in Sudha Goyal's case Government has gone in appeal to the Supreme Court, because the sessions court has acquitted three persons, husband, mother-in-law and another, instead of convicting them. Therefore we have gone on appeal. Therefore, as I have said, we are doing everything possible and we would certainly need the cooperation of all the voluntary organisations functioning not only in Delhi but elsewhere throughout the country ; and not only women's organisations, but the cooperation of all the hon. Members of Parliament and all parties who are prepared to held in this regard.

श्रीमती गुरविन्दर कौर बरार : सेलेक्ट कमेटी का क्या बना ?

SHRI P.C. SETHI : She asked, what has happened to that report. Now, the Report of the Select Committee has come. This is under the examination of the Government.

SHRIMATI SUSEELA GOPALAN (Allepey) : It is a pity that time and again we have to discuss the same issue here. What we find is that there has been on progress in this regard. For the last 3 or 4 years since we came to the Parliament we have been writing letters and drawing the attention of the Government to the very bad things that are taking place in various parts of India. Actually these incidents are not decreasing, but they are increasing day by day. I myself wrote to both the Cabinet Minister and the Minister of State several letters regarding these matters about which I am getting letters from various people wherein they have complained that no proper action has

been taken by the State Government and demanding at least investigation by the CID in several cases. I myself got a letter recently from Mr. P.C. Sethi ; that was about the Haryana case regarding the death of Krishna Devi. The case is registered and the man was also arrested. These people are again telephoning to me saying that no progress is there regarding investigation and everything connected with the case. They think that the CBI investigation may help in such matters. Whenever we write letter we get a reply from the Minister saying that it is under the active consideration of the Government and that they are taking steps. But even after months and years there has not been any progress at all. Not only that. All the instructions issued by the Central Government have not been followed and implemented by the State Governments. You have given the instruction that the Police Officer who would investigate such cases should not be below the rank of A.C.P. Have these instruction been followed in Delhi ? I can assure you that that is not the case because I contacted the Janawadi Mahila Samiti people to know whether the Police were acting as per the instructions issued by the Government, they said 'No'. Instead of the A.C.P., Sub-Inspector is investigating. Even when the Samiti people requested that at least some higher rank officers should investigate such cases, no action has been taken. Now, what is the remedy for this ? If an officer who has been deputed for the investigation and if that Police Officer has not gone there for investigation, what is the use of requesting the Police for help ? Even if there is any complaint received from the public, it is no use.

Now, in most of the States, they are asking for CBI inquiry in such cases and sometimes the State Governments are also requested for CID inquiry. In such cases, Crime Branch people should be involved. Otherwise, what happens is that these police people in connivance with the culprits try to save the culprits. This is our experience. Even in Kerala where generally there has not been any dowry deaths, recently at least 2 or 3 cases occured. I did not write to the Union Home Minister in this connection. But I wrote to the State Home Minister saying that there were certain norms which were prescribed to be followed in the case of suspicious deaths and *post mortem* should be conducted in those cases. I also wrote that before disposing of the body of the victim by the Police their parents should be present and in case of violation action should be taken. In the case of two or three incidents, I have written to the Home Minister. But no action has been taken. Now, what is the remedy ? He says that he has forwarded the letter to the I.G. for action. But even after so many months, I have got a reply so far.

Sir, you have given the directive to the State Government. Will you ask those State Governments at least to see that those directives are followed immediately ? Now, I do not understand how can the Police dispose of the body without conducting *post mortem* when medical facilities are very much available for this purpose ? I understand that in some cases they have committed suicide and the body was disposed without conducting *post mortem*. Even in cases where the Police know that it is not a suicide case but of a murder Mahila Organisations have complained that the Police registered them under 306 IPC, not under 302 IPC. They know that there are some loopholes and the culprit could get away without getting punished.

With regard to the rape case, what is happening, involving a minor girl, it was clearly known to us that it was a case of rape. Here a minor girl, named Roshan Ara, aged 8 was raped. In that case, they wanted to conduct an *in camera* trial. Actually, the parties asked for an *in camera* trial. But the Government pleader said 'No', nothing of that sort because the law has not yet been implemented and therefore it is not possible to have an *in camera* trial. The court also did not say anything and consequently that eight year old girl was questioned in a very barbarous manner in the open court.

This is how you are implementing your laws ; such things are happening quite often. I do not know what is going to happen in future.

Now, about the legal cells. The one which we have got in Delhi is just like a police agency. No nominee of the Social Welfare Board or any women organisation is there. Who is to help them ? As I said, this is just like a police agency and no proper personnel is there. Anybody who goes to the cell for help would feel disgusted very soon and will return disappointed. Last time when this was raised, Shri Venkatasubbaiah assured us that effective measures would be taken, and persons from the women organisations and Social Welfare Board would be associated with the cell, but there has happened nothing. This is what is happening in Delhi.

In your statement, you have mentioned about the Advisory Committees and all that. I am President of an all-India women organisation having eighteen lakh members and we have very good organisations at least in the fifteen States. We had a meeting recently and none of them said that there is an Advisory Committee in their States. Shrimati Dandavate may be able to tell something about it, because she is also associated with an all-India organisation. But as I said, no where is it formed. In Kerala it is there. We have a network of women organisation which can help in a big way in the villages in Kerala, but we are having no knowledge about it. I do not know how you are going to implement your measures for this. As I said, as far as I know, none of the State has got Advisory Committees, though you have give directions in that regard.

Then, we have demanded several times family courts. There is a Special Court in Delhi; time and again you have promised in this House that family courts would be established, so that they can intervene at the appropriate time and save the families from ruination. Sometimes, settlements can be reached and relations improved with the help of such courts. Government has, however, failed miserably in this respect and other things. You do not have any political will to do this.

About the proper implementation of the Dowry law, you have been promising so much. Shri Venkatasubbaiah has promised several times that the needful would be done, but nothing has been done. Perhaps he might here find it difficult to face us and that is why he is absent. Such a legislation would have been beneficial to the women. In this context, I would like to cite a case in the Kerala High Court. There was a case pertaining to the daughter-in-law of a Christian family before a famous judge, who is supposed to be a progressive judge. After her husband's death, she wanted to get back the dowry from her in-laws and filed a petition in the court. The court said that both giving and taking of dowry are unlawful. So, how can you get back your dowry. The court did not go into the details of the question. This lady has no property right, according to the Christian Law. Recently the Supreme Court has directed the State Government to make a proper amendment in that, because Mrs. Merry Roy filed a case in the Supreme Court telling that this is discriminatory, it should be amended. Only for dowry they have got a right. Court said, giving and taking dowry is unlawful. So, she cannot get back even the meagre dowry, The present law is harmful to women. Why are you not amending that legislation ?

Dowry Committee was constituted and it studies for two years. Unanimous recommendations were made. If there was any difference of opinion, I can understand. All the parties were united in that. What have you done with regard to those recommendations ? So, there is no point in making any promise when you cannot fulfil it. What have you done with regard to the recommendations of the status of Women's Committee Report ? The Status of Women Committee in 1975 submitted a report. You have to form a women's commission in

every State. If some law is not implemented or any injustice is done to them, they can make a complaint to the Commission and they well recommend remedies. But nothing was done. That is why I said there is no political will on the part of the ruling party to do it. Now you may say that I am politicising it. What should I do Now ? There were very good recommendations proposing changes in different laws by the Status of Women's Committee. But none of those recommendations has been implemented.

We women are considered as second class citizens in this country in spite of the fact that the Prime Minister is a woman. There are many laws in the country in which we are considered as second class citizens. So, these laws should be amended. Otherwise, you cannot do any justice to women. So, the Government will have to take proper steps at this moment and direct the State Governments accordingly.

With regard to family courts, women's commissions and associating women with dowry cells, you said that you will call women occasionally for discussions not that, we wanted to be associated with those cells. Some powers have to be given to them. Then only we can do something for the women in this country. We are there to cooperate with you even with all the differences. But we want you to implement those things. There is no political will and you do not want to take effective steps. That is the reason for failure.

SHRI P.C. SETHI : I am sorry to observe that the hon. lady member's observation is that we have no political will to do it. We have got all the political will and we seek the cooperation of the entire House and the entire people in this matter.

PROF. MADHU DANDAVATE (Rajapur) : She is not referring to the last will.

SHRI P.C. SETHI : As far as progress of a case in Haryana is concerned, sometimes an investigation takes some time, because of various reasons. However, we have asked the Haryana Government about it. Whenever any hon. member writes to me, I immediately acknowledge his letter and take action. Therefore, it is no use saying that nothing is being done. If the State Governments do not go by our advice and do not follow our instructions and request, we cannot dismiss any government. Although, constitutionally we can do so, it is not our intention to come so heavily on any Government, and to dismiss it, only because they have not carried out our requests.

As far as Kerala is concerned, I have got the figures before me. In 1981, 1982 and 1983 there were no deaths in Kerala. For that I should congratulate the Kerala people and the women's organisations which the hon. Member represents there for working in Kerala on those lines. I have no figures for the months of January and February 1984.

As far as the matter of family courts is concerned, the matter is under the consideration of the Law Ministry and they are considering it.

With regard to the report submitted by the Joint Select Committee, I have already stated that it is under active consideration of the Government and we have not made any false promises. Sometimes there are delays, but these delays have to be condoned.

SHRIMATI SUSEELA GOPALAN : How long ?

MR. DEPUTY-SPEAKER : Shrimati Pramila Dandavate. I hope you are not treated as a second class citizen by Prof. Dandavate.

श्रीमती प्रमिला दंडवते (बम्बई उत्तर मध्य) : उपाध्यक्ष महोदय, मैं कुछ और कहने से पहले यह कहना चाहूंगी कि जिस बात के लिए धन्यवाद देना चाहिए उसके लिए हम अवश्य धन्यवाद देंगे लेकिन अगर हम किसी

बात में आलोचना करते हैं तो आपको यह नहीं समझना चाहिए कि हम विरोधी दल के हैं इसलिए हम ऐसा कर रहे हैं।

श्री प्रकाश चन्द्र सेठी : आपको हम विरोधी दल का समझते ही नहीं हैं।

श्रीमती प्रमिला दंडवते : मैं इस अवसर पर यह भी कहना चाहती हूं कि डावरी डेथ्स के बारे में जब हम इस सदन में चर्चा कर रहे हैं तब जो पेरेन्ट्स प्राइम मिनिस्टर के घर के सामने अनशन करने के लिए बैठे थे उनमें से एक पेरेन्ट (मां-बाप), यहां क्या चल रहा है, उसको देखने के लिए ऊपर बैठे हुए हैं। मैं ऐसा समझती हूं कि हमारा परफारमेन्स ऐसा होना चाहिए जिससे कि यह प्रतीत हो कि इस संसद में बैठे हुए जनता के प्रतिनिधि ऐसे अभागे मां-बाप को न्याय दिला सकेंगे।

मैं मन्त्री जी का ध्यान दिलाना चाहूंगी कि सुधा गोयल के केस के बारे में जब हाई-कोर्ट ने सेशन्स कोर्ट का निर्णय बदल दिया जिस पर हमें बहुत दुःख पहुंचा तब मैं स्वयं होम मिनिस्टर, श्री पी० सी० सेठी के पास गई और उनसे प्रार्थना की कि सरकार को इसमें हस्तक्षेप करना चाहिए और सुप्रीम कोर्ट में अपील में जाना चाहिए। मुझे इस बात को कहते हुए खुशी है कि उन्होंने दो-तीन दिन में ही जवाब दिया कि ले० गवर्नर को बताया है और यह काम दिल्ली एडमिनिस्ट्रेशन को करना है। उसके बाद मैं महिला दक्षता समिति की अन्य सदस्यों के साथ ले० गवर्नर के पास गई और अब मुझे कहते हुए खुशी हो रही है कि यह केस सुप्रीम कोर्ट में एडमिट हो गया है। साथ ही साथ मुझे यह भी कहना है कि स्टेट गवर्नमेंट को ऐसे केसेज में अच्छे वकील करने चाहिए। इस केस में अगर वहां पर वीमेन्स आर्गेनाईजेशन की प्रतिनिधि नहीं होती तो मुझे शक है कि जिस प्रकार के आर्गूमेन्ट सरकारी वकील वहां पर कर रहा था उससे यह केस एडमिट नहीं होता। लेकिन खुशी की बात है कि हमारी एक प्रतिनिधि श्रीमती डोंडा के आर्गूमेन्ट्स की बिना पर यह केस एडमिट कर लिया गया।

इसके अतिरिक्त मुझे यह भी कहना है कि दिल्ली में पुलिस कमिश्नर का सहयोग हमें प्राप्त होता है जिसके लिए मैं उनको धन्यवाद देना चाहती हूं। भले ही यह सारे केसेज में न होता हो क्योंकि कुछ कठिनाइयां भी आती हैं। महिला दक्षता समिति को दिल्ली पुलिस से सहयोग जरूर मिला है और कई केसेज में हम महिलाओं को बचाने में भी सफल हो सके हैं। यह अनशन का कार्यक्रम जो 28 जनवरी से हुआ था, मैं आपको बताना चाहूंगी कि रामवती नाम की देहाती महिला थी जिसको ससुराल के लोगों ने मारा था। उसके पैरेन्ट्स ने 14 हजार खर्च किया था लेकिन उसके बाद ससुराल वालों को राइफल, दो हजार रुपया और भैंस चाहिए—इस प्रकार का खत उन्होंने लिखा था। आप हमें इतना सामान दे दीजिए, नहीं तो हमें आपकी लड़की नहीं चाहिए। उसके बाद वह लड़की मर जाती है। मैं खुद उनके पिताजी, जो कि हवलदार आर्मी आफिसर हैं, को लेकर डिफेंस मिनिस्टर और सेठी जी से मिली थी कि इसके बारे में कुछ होना चाहिए। दुःख की बात है कि अभी तक कोई गिरफ्तारी नहीं हुई है। उनकी मां ने कहा कि हम अनशन पर बैठेंगे, मुझे इन्साफ चाहिए। 28 तारीख को वे अनशन पर बैठीं, जिसमें महिला दक्षता समिति और सहेली दोनों ने उनको सहयोग दिया। मैं खुद भी बैठी थी। प्राइम मिनिस्टर से मिलने के लिए हमारी बहनें और पिता गए थे, मैं नहीं गई थी। मैं इसलिए नहीं गई क्योंकि यदि मैं जाती तो यह पोलिटिकल इशु बन जाता।

आजकल लड़कियां जलाई जा रही हैं, लेकिन उनको इन्साफ नहीं मिलता है। मोदी नगर की बहनों को इन्साफ नहीं मिला। सिल्वा की बहनों को इन्साफ नहीं मिला, क्योंकि वे बहनें मेरे साथ गई थी। उस केस में मैं पीछे रही, क्योंकि मैं चाहती थी कि उनको इन्साफ मिलना चाहिए। रानी कुमार का केस सी० बी० आई० को गया है। रानी के पिता आर्मी रिटायर्ड आफिसर हैं, उन्हें हर तरह के हथियारों का ज्ञान है, लेकिन आज तक उनको किसी ने नहीं पूछा। उनका यह कहना है कि रिवाल्वर-32 इतनी भारी होती है कि कोई भी स्त्री उससे तीन बार गोली नहीं चला सकती है। आत्महत्या का केस कह कर उसको दबा दिया गया है। जबकि उनसे पूछना चाहिए था कि उनको क्या शक है और उनका क्या कहना है।

मैं आपसे पूछना चाहती हूं कि एक सर्कूलर इस सरकार द्वारा सभी राज्यों को भेजा गया था, जिसमें कहा गया था कि यदि कोई औरत शादी के सात साल के अन्दर ससपिशियस सरकमस्टान्सेस में मरती है, तो उसकी जांच होनी चाहिए। लाश को दो डाक्टरों से पोस्ट मार्टम कराना चाहिए, आपने मेरे इस अमेंडमेंट को क्रिमिनल लॉ अमेंडमेंट में स्वीकार नहीं किया। आपके सर्कूलर पर कार्यवाही नहीं होती है। दिल्ली में ही महिला दक्षता समिति को एक केस के लिए हंगामा करना पड़ा था। अस्पताल में जाना पड़ा था कि दूसरे डाक्टर द्वारा पोस्ट मार्टम होना चाहिए। हम उसको नहीं मानते हैं। इस प्रकार की बातें जब दिल्ली जैसे शहर में होती हैं, तो सारे देश में भी होती होंगी। देहातों में तो पुलिस आफिसर से किसी प्रकार कोई मदद नहीं मिलती है। मैं आपका ध्यान आगरा केस की ओर आकर्षित करना चाहती हूं। अंजु खंडेलवाल के केस में भी उसकी मां अनशन पर बैठी थी कि उसको इन्साफ मिलना चाहिए। उनका कहना है कि मेरी लड़की को मारा गया है। किसी प्रकार की कोई आग का निशान वहां पर नहीं था। डी० आई० जी० ने भी देखा था। जब दिल्ली में सफदरजंग हास्पिटल में डी०आई०जी० देखने गए तो लड़के के मां-बाप गायब हो गए। इस स्थिति में लड़के और उसके पिता को गिरफ्तार करके कस्टोडी में रखना चाहिए था। पता नहीं कैसे वे पुलिस को इन्फलूएंस कर देते हैं। सारे आफिसर तो बदनाम नहीं होते हैं। यदि समाज में बुराई है, तो पुलिस में भी बुराई देखी जाएगी। पुलिस हमारी कस्टोडियन्स हैं, लेकिन एक तरफ वे रेप करते हैं और दूसरी तरफ इन्साफ नहीं देते हैं। यह बात मेरी समझ में नहीं आती है। हर समय केसेस को छोड़कर पुलिस लड़के के मां-बाप के साथ पता नहीं कैसे चली जाती है। मेरी समझ में नहीं आता है कि पुलिस लड़के के पेरेन्ट्स के साथ कैसे सिम्पेथाइज करती है? किस तरह से उनके साथ मालूमात करती है? "सहेली" ने 1982 के 109 केसेज के बारे में जो रिपोर्ट तैयार की है मैंने उसको देखा है। उससे ऐसा मालूम होता है हमारी पुलिस ऐसे मामलों में ट्रेण्ड नहीं है, वह जिस प्रकार से अपनी जांच रिपोर्ट लिखती है उस में जानबूझ कर ऐसे लूप-होल्ज छोड़ दिये जाते हैं जिसका फायदा लड़के के पेरेन्ट्स को मिलता है। हमारे यहां दफा 302 और 306 की धारायें हैं, लेकिन वे जानबूझ कर इस तरह की रिपोर्ट बनाते हैं जिससे केस सफल नहीं होता है। सुधा गोयल की बात जाने दीजिये, लेकिन जिस स्पेशल कोर्ट का जिक्र श्रीमती गीता मुखर्जी ने किया है उसमें सभी का एक्विटल हो गया, इसका क्या कारण था? मैं जजेज को दोष नहीं देना चाहती हूं, लेकिन जो इन्वेस्टीगेशन करते हैं, वे उसमें इतने लूप-होल्ज रखते हैं, गलत प्रकार से रिपोर्ट को लिखा जाता है जिससे वह केस कोर्ट में स्टैण्ड नहीं कर पाता है। रिपोर्ट लिखना ही नहीं,

बल्कि डाइंग-डिक्लेरेशन, पोस्ट मार्टम सब जगह इस तरह से लूप-होल्ज छोड़ जाते हैं जिससे कल्प्रिट्स को सजा नहीं हो पाती है। इसलिए हम चाहते हैं कि इस बारे में पूरी सख्ती करती जानी चाहिए। जहां भी पुलिस ने गलती की है, रिपोर्ट को गलत तरह से बनाया है, जिससे वह कोर्ट में फेल हो जाता है, ऐसे पुलिस आफिसर्ज के खिलाफ कड़ी से कड़ी कार्यवाही करें, उनको भी सजा देनी चाहिए।

हमारी महिला दक्षता समिति ने जब यह देखा कि पुलिस इस तरह से गड़बड़ करती है तो सोशल आर्गेनाईजेशन्ज के वर्कर्स को कानून की जानकारी देने के लिये दिल्ली शहर में विभिन्न जगहों पर लीगल ट्रेनिंग कोर्सेज चलाये ताकि उनको मालूम हो सके कि इन्वेस्टीगेशन किस तरह से किया जाना चाहिए, किस तरह से रिपोर्ट लिखी जाय, पुलिस को कैसे ठीक रिपोर्ट लिखने के लिए बाध्य किया जा सके।

"सहेली" ने वह रिपोर्ट प्राइम मिनिस्टर को पेश की थी, उम्मीद है वह आपके पास आ गई होगी। मेरा आप से अनुरोध है कि आप उस पर गहराई से विचार करें तथा उस पर आपको डिस्कशन करना चाहिये। हम चाहते हैं कि हम जो भी सुझाव देते हैं उन पर कुछ न कुछ कार्यवाही होनी चाहिये।

कानून को हमें जरूर बदलना चाहिये। उसमें जो भी खामियां हैं उनको दूर करना चाहिये। लेकिन अभी हाल में जो कानून हमने बनाया है जिसमें अगर कोई स्त्री विवाह के 10 साल के अन्दर संदेहास्पद स्थिति में मरती है तो उसमें पुलिस कार्यवाही अनिवार्य है। लेकिन मैं आपको यह सुझाव देना चाहती हूं कि ऐसे केसेज में उसका पूरा प्रचार किया जाना चाहिये। बड़े-बड़े होर्डिंग्ज लगाने चाहिये, उसके बारे में टेलीविजन पर बतलायें, रेडियो पर बतलायें, सारा दिन बतलाते रहें। जैसे एमर्जेंसी के दिनों में आपका रेडियो सारा दिन चलता रहता था, सारा दिन एमरजेंन्सी के बारे में जनता को बतलाया जाता था, उसी तरह से ऐसे केसेज का प्रचार भी रेडियो से होना चाहिए कि यदि उस स्त्री ने मजबूरी की हालत में, घर के लोगों के परेशान करने के कारण खुदकशी की है तो उनको सजा दी जाएगी। आज लोगों को इस कानून के बारे में कुछ भी मालूम नहीं है। रेडियो गांव-गांव में पहुंच गया है, इन्फार्मेशन तथा ब्राडकास्टिंग मिनिस्टर ने बहुत बड़ा प्रोग्राम बनाया है जिसके अन्तर्गत 70 प्रतिशत जनसंख्या को टेलीविजन से कवर करने जा रहे हैं। आप को चाहिये कि इन माध्यमों के द्वारा जनता को कानून की शिक्षा दी जाय। धूम-धाम से बहुत ज्यादा पैसा लगाकर शादी करने वालों के खिलाफ कार्यवाही होनी चाहिये। मैंने पिछली दफा भी कहा था कि जिन लोगों के पास पैसा है वे बहुत पैसा लगाकर बड़ी धूम-धाम से शादी करते हैं। अभी दो-तीन महीने हुए हमारे महाराष्ट्र के भूतपूर्व मुख्य मंत्री** की लड़की को शादी हुई—बहुत धूम-धाम से शादी हुई, 60-70 हजार को दावत दी गई,** मुझे यह कहते हुए बहुत दुख होता है—जिस व्यक्ति को कोर्ट ने सजा दी हैं —करप्शन के लिये, जिस व्यक्ति ने इस प्रकार से धूम-धाम से शादी की है, उस में हमारे कैबिनेट के मंत्री जाय,** यह अच्छा नहीं है। मेरा निवेदन है कि ऐसी शादियों में हमारे संसद सदस्य न जायं, प्राइम मिनिस्टर न जायं, कैबिनेट के मंत्री न जांय।

श्री वृद्धि चन्द जैन (बाड़मेर) : यह अलग विषय है।

श्रीमती प्रमिला दण्डवते : मैं यह बात इसलिए कहती हूं कि जहां इस तरह की शादी

** Not recorded.

हो, जहां 60-70 हजार लोगों को बुलाया जाय, उनको कहना चाहिये कि मैं नहीं जाऊंगा। मैंने भी यही कहा था—जब हम दहेज के विरोध में बातें करते हैं, धूम-धाम के खिलाफ बातें करते हैं तो मुझे वहां नहीं जाना चाहिये।

MR. DEPUTY-SPEAKER : You should not discpuss about the conduct of President. It is the rule.

श्रीमती प्रमिला दंडवते : मैं आपको कहती हूं कि इस प्रकार की आस्टेंरेशस मैरिजेज में** यह नहीं होना चाहिए और मैंने कोई उनकी आलोचना नहीं की है।

MR. DEPUTY-SPEAKER : I am saying that you should not discuss the of the President.

श्रीमती प्रमिला दंडवते : मैंने आलोचना नहीं की है और यही कहा है कि ऐसा नहीं होना चाहिए, ऐसा मुझे लगता है। अच्छा जाने दीजिए इस बात को।

PROF. MADHU DANDAVATE : It could be the President of the Indian National Congress.

MR. DEPUTY-SPEAKER : I will go through the records. You should not discuss the conduct of the President, the Governor, the Chief Justice etc. That is the rule.

SHRI P.C. SETHI : The President of the Indian National Congress is Shrimati Indira Gandhi. So, this reference should not come in the record.

श्रीमती प्रमिला दंडवते : दूसरी बात मुझे यह कहनी है कि इस सदन में जितने हमारे सदस्य हैं और खास तौर से वकील सदस्य हैं, उनसे तो मेरी एक प्रार्थना है कि वे डाउरी केसेज में लड़कों की तरफ से कोर्टस में न जाएं। मेरी उनसे यह प्रार्थना है और उन्हें तो यह कोशिश भी करनी चाहिए कि उनके दोस्त भी ऐसे केसेज में लड़कों की तरफ से कोर्ट्स में न जाएं। मुझे इस संबंध में महात्मा गांधी जी की याद आती है। वे वकील थे। उन्होंने खुद यह देखा कि हमारे पास कुछ लोग आते हैं और उनको अपनी बात बतानी पड़ती है और सच्चाई बतानी पड़ती है। अब अगर कोर्ट में जाकर वे यह कहें कि यह एवीडेंस नहीं है और अपनी बुद्धि से वे उस केस को आगू करते हैं....(व्यवधान)

MR. DEPUTY-SPEAKER : Everybody argues in favour of the daughter-in-law. Who is to argue in favour of the mother-in-law ?

श्रीमती प्रमिला दंडवते : मुझे ऐसा लगता है और मैं इस सदन के सदस्यों से यह कहना चाहती हूं कि हमें तय करना चाहिए whether we went to be professionals or we want to be the representatives of the people.

अगर हम इस देश में कुछ इन्साफ का समाज बनाना चाहते हैं और जिस समाज में बहनों के ऊपर इस प्रकार के अत्याचार हो रहे हैं, उनमें सिर्फ कुछ पैसा मिलता है, इसलिए ऐसे केसेज को आगू करें, तो इस तरह का प्रोफेशन नहीं करना चाहिए और ऐसे केसेज को हमारे वकील संसद सदस्यों को मंजूर नहीं करना चाहिए।

मैं एक बात और आपसे पूछना चाहती हूं। हम कितने दिनों तक रुकें कि यह डाउरी प्रोहीबीशन एक्ट पास हो जाए। महाराष्ट्र की महिला दक्षता समिति ने बम्बई से 10 हजार इनलड लेटर प्राइम मिनिस्टर के पास यह प्रार्थना करने के लिए भेजे हैं कि इस बिल को इस बजट सेशन में मंजूर किया

** Not recorded.

जाए ताकि उस पर कुछ कार्यवाही हो सके। घुलिया से 10 हजार सिगनेचर करके भेजे हैं।

MR DEPUTY-SPEAKER : I think we have to wait till Shrimati Pramila Dandavate becomes the home minister.

श्रीमती प्रमिला दंडवते : 360 औरतों ने अपने खुद के सिगनेचर करके भेजे हैं यह प्रार्थना करने के लिए कि दहेज विरोधी कानून को इसी बजट सेशन में पास किया जाए। आज देश में एक हवा बनाने का काम हम कर रहे हैं। हम सिर्फ सरकार की आलोचना नहीं करते हैं। हम यह चाहते हैं कि हमारे मनों में जो यह बुराई है, यह दूर हो। हमारा समाज लालची बन गया है और मूल्यों का पतन हो गया है, मूल्यों का ह्रास हो गया है और इस चीज को बदलने के लिए जो हमारी वीमेन आर्गेनाइजेशन्स हैं, वे पूरी कोशिश कर रही हैं लेकिन जैसा कि सुशीला जी ने कहा है This is the last year of the Wome's Decade. This has been the recommendation of the UNO that there should be a National Commission on Women with statutory powers at the Centre and at the state level. यह अभी तक नहीं हुआ है और मुझे लगता है कि कम से कम 1984 खत्म होने से पहले, लास्ट ईयर आफ दि वोमेन डिकेड में तो यह हो जाए।

आपने फैमीली कोर्ट्स की बात मंजूर की है लेकिन इसको तुरन्त किया जाए और जैसा सोशल सेक्यूरिटी सेल बम्बई में बना हुआ है, एन्टी-डाउरी सेल यहां पर है, मैं चाहती हूं पूरे देश में तालूका लेविल पर कम से कम सोशल सेक्यूरिटी सेल और एन्टी-डाउरी सेल आप बनाएं, जिससे कुछ न कुछ राहत महिलाओं को मिले।

मैंने आपके सामने जो बातें रखी हैं, मेरी प्रार्थना है कि आप इन पर कार्यवाही कीजिए।

श्री प्रकाश चन्द्र सेठी : मैं माननीय सदस्या श्रीमती प्रमिला दंडवते का बहुत आभारी हूं कि उन्होंने कोई विरोधी पक्ष की दृष्टि से नहीं बल्कि जैसा कि मैंने शुरू में ही कहा था कि आप तो हमारी ही हैं, ऐसी सूरत में उन्होंने इस चीज को ओबजेक्टिवली इस सदन के समक्ष प्रस्तुत किया है। यह बात सही है कि श्रीमती हीरा देवी खंडेलवाल, श्रीमती प्रेमा सिंघल, श्रीमती रामवती और श्रीमती लक्ष्मी देवी, जिनकी बच्चियों की डेथ हुई है, ने शिकायत की थी और वे प्राइम मिनिस्टर के यहां 28-1-84 से 1-2-84 तक भूख हड़ताल पर बैठी। प्राइम मिनिस्टर ने उनसे मुलाकात की और वहां से सब कागजात होम मिनिस्ट्री में आ गये हैं और हमने इस संबंध में संबंधित राज्यों को लिखा है कि वे तुरन्त कार्यवाही करें।

प्रमिला जी का यह सोचना थोड़ा सा गलत है कि अगर वे उनके साथ चली जाती, तो इसको पोलीटीकल कलर मिल जाता। जैसे वे मेरे पास आती हैं और कोई मामला लाती हैं, तो कोई पोलीटीकल कलर नहीं मिलता, ऐसे ही मुझे उम्मीद है कि अगर वे प्रधान मंत्री जी के पास जाती, तो प्रधान मंत्री ज्यादा गहराई के साथ सुनवाई करती, इसमें मुझे कोई शक नहीं है। इसलिए मेहरबानी करके वह यह विचार अपने मन में निकाल दें।

यह जो रानी कुमार का केस है, इसके सम्बन्ध में सी० बी० आई० उनके पेरेन्ट्स से मिलेगी। लेकिन मैं माननीय सदन को यह बताना चाहता हूं कि जब इसकी मृत्यु हुई तब इसके माता-पिता ने पुलिस को लिखकर दिया था। यह लिखा हुआ है :

We suspect no foul play and that no postmartem should be done.

SARIMATI PRAMILA DANDAVATE : I would like to give some clarification.

बात यह है कि उसके पिताजी को एक्सीडेन्ट बताया गया है। एक्सीडेंट कैसे हुआ यह नहीं बताया। उनको कहा है कि कार में बैठे-बैठे हुआ है। He did not know that the girl had been shot dead.

उसको शॉट किया गया क्या किया गया। एक्सीडेंट का मतलब पता नहीं है। इसलिए उन्होंने कहा है without giving full information this was asked to be given.

इसके बारे में आप क्या कहते हैं ?

SHRI P.C. SETHI : Let me complete. But even then the police insisted that they would have the postmartem done. The postmartem was done and the inquiry was taken up. Therefore, it is not correct to say that this matter is not being investigated. The CBI is investigating it.

Now, in spite of the fact that originally because of the lack of information they might have given something in writing, but the parents and Rani's mother will certainly be approached in order to give proper guidance and throw some light in the matter.

I am thankful to the Hon. Member for having advised the public persons and the Members of Parliament and particularly those who are the pleaders, not to take up such cases on behalf of such people who are culprits. I hope her advice will be followed by all sections of society and by all sides of Members of Parliament.

We are certainly late in bringing the Bill, but I may assure the House that we would not take much time. I am requesting Shri Buta Singh again and again that somehow or other he should find some time during this Session itself in order to introduce this Bill so that it can be passed.

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ़) : माननीय उपाध्यक्ष महोदय, मैं सबसे पहले मंत्री महोदया को धन्यवाद देना चाहूंगी कि उन्होंने यह जवाब दिया है कि इस प्रकार का जो कलंक हमारे समाज में है, उसको दूर करने के लिए सरकार प्रयत्नशील है। खास तौर से सन् 1980 के बाद से सरकार ने जो कदम उठाये हैं, उनकी मैं सराहना करूंगी।

मान्यवर, हमारे समाज में दहेज एक ऐसी कुप्रथा है जिसको मिटाना आवश्यक है। दहेज का यही अभिप्राय है कि विवाह के शर्त के रूप में किसी चीज या दहेज की मांग करना। दहेज की कुप्रथा के पीछे सबसे मुख्य कारण मैं यह मानती हूं कि जैसे-जैसे उद्योगीकरण हुआ, मानव बहुत अधिक भौतिकवादी होता गया और उसकी आकांक्षाएं बहुत बढ़ गयीं। इसी आधार पर विवाह की शर्त के रूप में इस प्रकार से पैसा मांगा जाता है।

अभी-अभी कई उदाहरण हमारे सामने आये हैं। हम रोजाना जब अखबार पढ़ते हैं तो हमें रोजाना ही यह पढ़ने को मिलता है कि फलां की मृत्यु, फलां बहू की मृत्यु मारकर कर दी गई। कल सुबह हमारे गृह मंत्रीजी ने बताया था कि अप्रैल 1983 से लेकर नवम्बर 1983 तक 371 मौतें जलने से हुई। वैसे जलने का कारण और भी हो सकता है लेकिन लोग यही बात मानते हैं कि जो यह मृत्यु हुई वह दहेज की कुप्रथा की वजह से हुई।

दहेज की प्रथा पुराने जमाने से चली आ रही है। वैदिक काल में ब्रह्म विवाह का जिक्र आता है। ब्रह्म विवाह के बारे में लिखा है कि वस्त्र, अलंकारों से सुशोभित कन्या का दान। इसी सबको कालांतर में दहेज के रूप में बदल दिया गया। तो यह बुराई किसी कानून के जरिये से दूर नहीं हो सकती है।

मैं आपसे निवेदन करना चाहूंगी कि दिल्ली ही सारा भारत नहीं है। जैसे प्रमिला जी ने, सुशीला जी ने, गीता जी ने जो बात कही है इस देश की 80 प्रतिशत जनता गांव में रहती है। गांवों में इस प्रकार की मारने की बातें सुनने को नहीं मिलती। गांवों में सामान्यत: वधूमूल्य प्रचलित है। शादी के समय कन्या पक्ष को वर पक्ष की तरफ से कुछ दिया जाता है। इन दोनों परिस्थितियों पर विचार करना चाहिए। महिला और पुरुष एक ही सिक्के के दो पहलू हैं। किसी भी तरफ से पैसा लिया जाता है तो उसको देखने की आवश्यकता है। इस पर अंकुश सरकार को लगाना चाहिए। 1961 के दहेज कानून में आप संशोधन लाना चाहते हैं इसके लिए मैं अपनी ओर से और सारे महिला समाज की ओर से मंत्री महोदय को बधाई दूंगी। मान्यवर, यदि इसके लिए कुछ नहीं किया गया तो यह सारा समाज तहस नहस हो जाएगा और मां बाप, मां बाप बड़े लाड़ प्यार से अपना बच्ची को बड़ा करते हैं और डोली घर से निकलती है तो कई प्रकार की आशाएं होती हैं। लेकिन थोड़े दिन के बाद सुनने को मिलता है कि उसको अर्थी ससुराल से निकल गई है। यह विकट परिस्थिति है।

मेरे निर्वाचन क्षेत्र की एक मिसाल मैं पेश करना चाहती हूं। वहां पर चित्तौडगढ़ जिले में रावतभाटा जगह है जहां अटामिक प्लांट आर० ए० पी० पी० के नाम से फेमस है, वहां पर एक इन्जीनियर साहब ने अपनी पत्नी को जो कि मेडिकल कालेज के फर्स्ट इयर में पढ़ती थी और विवाह को एक साल से भी कम हुआ था, उसकी हत्या कर दी। यह 1982 की बात है। इसके लिए तत्कालीन गृह मंत्री जो कि अब राष्ट्रपति हैं, उनके सामने इस बालिका के पिता को मैंने प्रस्तुत किया था। उनके फोटोग्राफ्स अब भी मेरे पास हैं जो इस बात को सिद्ध करते हैं कि उसकी हत्या की गई है। उसके लिखे हुए पत्र जो उसने अपने पिता को लिखे थे, उन सब की फोटो स्टेट कापीज लेकर वे मेरे पास आए थे। मैं उस क्षेत्र की संसद सदस्य हूं। परंतु इसके पिता न्याय का दरवाजा खटखटाते-खटखटाते इतने परेशान हो गए कि इस दुख के कारण वे भी इस संसार में नहीं रहे। उनकी भी मृत्यु हो चुकी है। ये मैं सदन की टेबल पर रखना चाहूंगी।

इसी प्रकार एक और केस है। सरोजा देवी नाम की महिला, उसके भाई ने इटावा में केस दर्ज कराया है कि उसकी बहन को मारा गया है। सारे तथ्यों से साबित होता है कि दहेज का मामला है। कई इस प्रकार के मामलों को दबा दिया जाता है और यह कह दिया जाता है यह आत्महत्या का मामला है। मुझे समझ में नहीं आता कि हर लड़की शादी के एक-दो साल के बाद आत्महत्या क्यों कर लेती है। मैं यही कहना चाहूंगी कि पुलिस जो 1861 में अंग्रेजों ने अपने व्यवस्था के लिए कायम की थी, उसमें आज 123 साल के बाद भी विशेष परिवर्तन दिखाई नहीं देता। क्योंकि आज भी इस प्रकार के कई ऐसे उदाहरण मिलते हैं जिसमें कन्या को मारने के बाद वह आत्महत्या का मामला बना दिया जाता है। मंत्री महोदय से निवेदन है कि वे इस पर ध्यान दें। मंत्री महोदय के अलावा मैं यहां पर उपस्थित सभी महानुभावों से और समाज के सभी वर्गों से यह कहना चाहूंगी कि वह बुराई कानून से दूर नहीं होगी। केवल कानून में संशोधन कर देने से यह बुराई दूर नहीं हो जाएगी। उसके लिए हमें समाज का दृष्टिकोण बदलना होगा। समाज में इसके बारे में सुधार लाने के लिए हमें कुछ करना पड़ेगा। मंत्री महोदय ने कई प्रकार की दहेज निरोधक जिला परामर्शदात्री समिति के गठन

के बारे में अभी बताया है। मैंने अपने राज्य में इस प्रकार की समिति को अभी तक नहीं देखा। इस बात की जांच-पड़ताल की जाए कि उसका गठन कहां-कहां पर हुआ है ताकि हमें जानकारी हो सके और इस प्रकार के कामों को रोका जा सके। सबसे बड़ा प्रश्न यह है कि आज हम महिलाओं को नीचा क्यों देखते हैं ? आज हर क्षेत्र में महिलाएं सक्रिय हैं चाहे वह राजनीतिक या वैज्ञानिक क्षेत्र हो। अन्टारटिका में भी हमारी दो महिला वैज्ञानिक पहुंच गई हैं। आज हमारे देश की प्रधान मंत्री श्रीमती गांधी भी महिला हैं।

उसका हमें गर्व है। उनके साहसिक और समृद्ध व्यक्तित्व से इस देश को बहुत कुछ मिल रहा है। उन्होंने ही क्रिमिनल लॉ में अमेंडमेंट करने की कोशिश की है। उनकी कोशिश है कि दहेज के बारे में जो अति होती है उसको किसी न किसी प्रकार से खत्म किया जाए। मैं कुछ सुझाव देना चाहूंगी। इस बुराई को दूर करने के लिए हमें शिक्षण संस्थाओं में भी जो हमारी यह सामाजिक बुराई है, उसका प्रचार-प्रसार करने की आवश्यकता है। प्राथमिक और माध्यमिक स्तर के विद्यार्थियों को भी जनरल एजुकेशन के माध्यम से इस संबंध में शिक्षा दी जानी चाहिए। इस सम्बन्ध में जो कानून हैं उसकी जानकारी कराई जानी चाहिये। जो भी सरकारी कर्मचारी दहेज के बारे में पकड़ा जाए उसे तत्काल निलम्बित करने की व्यवस्था होनी चाहिए ताकि हम यह कह सकें कि हमारी सरकार निश्चित तौर पर कदम उठा रही है। मैं अपने विपक्षी नेताओं से भी कहना चाहूंगी कि वे इसको राजनीतिक मसला न बनाएं। जन-प्रतिनिधि कम से कम इस सामाजिक बुराई से दूर रहें। चुनाव लड़ने का टिकट उन्हीं लोगों को दिया जाए जो इस सामाजिक बुराई से दूर हों। कई ऐसे राजनेता हैं जिनको दहेज के रूप में गिफ्ट दिया जाता है। इस प्रकार समाज में भ्रष्टाचार निरन्तर बढ़ता जा रहा है। इस बुराई को सरकार, एक व्यक्ति या पार्लियामेंट में बैठकर दूर नहीं किया जा सकता। हमें एक सामाजिक दृष्टिकोण बनाना होगा और वह तभी बनेगा जब हम अपने राजनीतिक भेद-भाव को भुलकर आगे बढ़ें। इन शब्दों के साथ मैं अपनी बात समाप्त करती हूं।

MR. DEPUTY-SPEAKER : You said that you will place certain documents on the Table of the House. You can pass on those documents to the Minister.

प्रो० निर्मला कुमारी शक्तावत : अनिता और सरोजा देवी की जो दरख्वास्तें मुझे मिली हैं, वह मैं मंत्री जी को देना चाहूंगी। इनको न्याय अवश्य मिलना चाहिए।

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : माननीया श्रीमती शक्तावत ने जो बातें कहीं, उनको मैं गौर से सुन रही थी। जिन केसेज का उन्होंने जिक्र किया है, उसे आप मुझे दे दें। उनकी छानबीन करके कार्यवाही आवश्य की जायेगी। सरकारी कर्मचारियों के सम्बन्ध में उन्होंने कहा कि जो इस प्रकार के निन्दनीय और अमानवीय कार्यों में पकड़े जाते हैं उन्हें सजा होनी चाहिये। मैं कहना चाहती हूं कि उनको तत्काल सजा हो जाती है। लोगों की विचारधारा बदलने का सवाल है। हमको हालात को देखते हुए ठीक तरह से इन मामलों से निपटने के लिए कार्रवाई करनी है। जैसा माननीय सदस्या ने कहा और दूसरों ने भी कहा कि सिर्फ सरकार के अधिकार बढ़ाने से इस समस्या का समाधान नहीं हो सकता है और वह ठीक बात है। सरकार यदि कोई कानून बनाती है या किसी कानून में तरमीम लाती है ताकि इस तरह के निन्दनीय अपराध न होने पाए इसमें सभी का सहयोग अपेक्षित होगा। यह बात मैंने अपने प्रारम्भिक वक्तव्य में भी कही है।

मैं बुरा कहती नहीं यह पुरुष पितृ समाज है, नारी हैं देवियां तो पुरुष उसका साज है। यह बात आज से पचास बरस पहले किसी कवि ने लिखी थी। हमें संविधान में इक्वल अपरचुनिटीज, इक्वल राइट्स मिले हुए हैं। हम अपने अधिकारों के लिए लड़े। गांधीजी का नाम सबने लिया है। मैं कोई लम्बी तकरीर करना नहीं चाहती। मुझे शर्म आती है यह जानकर और देखकर कि शादी ब्याह में इतना अधिक खर्च किया जाता है। मेरे माता-पिता और श्वसुर तथा पति स्वतन्त्रता सैनानी थे। राष्ट्रीय परिवार दोनो तरफ का था। मैं अपने पांच भाई बहनों में सबसे छोटी हूं। कुल ग्यारह आदमी मेरी शादी में बारात में आए थे। मोटरकार तो एक तैयार थी पर स्टेशन से मेरे पति एक टम-टम में चढ़कर आए थे पर मोटर में नहीं। मेरे पिताजी ने कहा कि क्रान्ति का झण्डा इतना आगे मत बढ़ाओ। 1920 से आज तक मेरे खानदान में तिलक, दहेज आदि में न कुछ लिया जाता है और न दिया जाता है। हमारे घर की, हमारे परिवार की, हमारे सगे सम्बन्धियों की लड़कियां एम० ए० और पी० एच० डी० आदि करती हैं पर सिद्धान्त और आदर्श के चलते उनकी शादियां करने में हमें दिक्कत होती है। मजबूरन गरीब घरों में वे जाती हैं, उन घरों में जाती हैं जिनके कुछ आदर्श होते हैं। इसका दुख भी हमें होता है। लेकिन यह बात मैं गर्व के साथ कह रही हूं। स्वयं इन्दिराजी की शादी सिर्फ एक गुलाबी साड़ी (खादी की) पहनाकर पंडित जी ने कराई थी। मैं बिहार से आती हूं। किसी भी पार्टी और दल के सदस्य इसको अच्छी तरह से जानते हैं। यह जानते हैं कि मेरे कार्यकलाप और मेरे सिद्धान्त और आदर्श क्या हैं।

गांधीजी ने समग्र क्रान्ति का नारा दिया था, उसको चलाया था। 1920 में उन्होंने नान कोओप्रेशन का आन्दोलन चलाया था। तब से लेकर देश की आजादी के लिए ही उन्होंने आन्दोलन नहीं चलाया, अंग्रेजों को भागने के लिए ही वे नहीं लड़े, औरतों को पर्दे से निकालने के लिए उन्होंने जिहाद चलाया था, स्त्रियों को शिक्षित करने के लिए चलाया था, गंदगी मिटाने के लिए चलाया था, शराबबन्दी का जिहाद चलाया था, छुआछूत मिटाने का भी था और क्रान्ति का नारा ही नहीं दिया बल्कि इन सब चीजों पर उन्होंने अमल किया और सभी जातियों, वर्गों और सम्प्रदायों और धर्मों के लोगों ने उस में उनका साथ दिया था। क्या कारण है कि आजादी के 37 बरस बाद भी इस तरह की घटनाएं घट रही हैं और दिन रात आपको और हमें इस का सामना करना पड़ रहा है। एक महिला राज्य मंत्री होकर सब कुछ मैं अकेले नहीं कर सकती। न जाने कितने केसेज इस तरह के घटित होते रहते हैं। आप लोगों के सवाल होते हैं, कालिंग एटेंशन मोशन आते हैं। हम लोग भी हर राज्य से, दिल्ली एडमिनिस्ट्रेशन से, चारों तरफ से इनफर्मेशन क्लैक्ट करते हैं, डाटा और फिगर्ज क्लैक्ट करके आपके सामने रख देते हैं। हम लोग गालियां भी सुनते हैं कि हमारे अफसर ठीक से डाटा और आंकड़े नहीं देती हैं। यह रोज-मर्रा का सवाल हो गया है। हमारी प्रधान मंत्री जो आर्थिक और सामाजिक परिवर्तनों की प्रतीक बन चुकी हैं बराबर इस तरह की पशुता के खिलाफ जिहाद बोल रही हैं। अतः हमें व्रत लेना चाहिए कि आज से क्रिटिसिज्म की बात छोड़ कर सरकार को आप सहयोग करें, और मिलकर यदि हम सब तत्पर होंगे तो समाज के इस कोढ़ को, अमानवीय कुकृत्य को खत्म करने में आसानी होगी। सिर्फ बात करने से काम नहीं होगा। मैं यह भी कहूंगी कि सिर्फ महिलाओं के करने से सब कुछ नहीं हो जाएगा। महिलाओं के साथ जो घटनाएं आज हो रही हैं पुरुष वर्ग की तरफ से हो रही हैं। पर कुछ केसेज में महिलायें स्वयं जिम्मे-

दार होती हैं। इसे कोई डिनाई नहीं कर सकता है कि दोनों वर्ग के सहयोग की आज आवश्यकता है। अखबारों में आने से और मेरे या आपके कहने से कुछ नहीं होगा, सिद्धान्त रूप में भी रखें तो भी कुछ नहीं होगा। इसको हमें धरती पर उतारना होगा, कार्यक्षेत्र में लाना होगा। कितने ही लोगों को मैं जानती हूं जो कह देंगे कि एक पैसा भी तिलक नहीं लिया और एक हाथ में नारियल लेकर बैठ जाएंगे तिलक चढ़ाने के लिए लेकिन मैं जानती हूं कि दो चार लाख रुपये वे पीछे से ले लेते हैं। इन केसिस में कोई क्या कर सकता है ? ये केसिस हमारे सामने न आएं तो हम क्या कर सकते हैं। और पुलिस विभाग के सम्बन्ध में मैं कुछ नहीं कहना चाहती, जहां जो कुछ काम हो रहा है, क्या गड़बड़ी है और क्या नहीं गड़बड़ी है क्योंकि मैं तो इस मंत्रालय में अभी नई आयी हूं, लेकिन जितना भी देख सकती हूं मैं कर सकती हूं। तत्परता के साथ काम हो रहा है। मैं तो इतना ही कहूंगी कि जो कुछ बातें यहां हुई और जो केसेज का जिक्र आप लोगों ने किया और माननीया निर्मला कुमारी शकतावत ने जो 2, 3 केसेज दिये हैं उन्हें छानबीन करके आवश्यक कार्यवाही की जायेगी। और आप लोगों का सहयोग भी इस कार्य में अपेक्षित है।

SHRI P.C. SETHI : Sir, I was asked about the President's assent to the Criminal Law (Second Amendment) Act, 1983 which was passed by the Parliament. The President has given his assent on 25.12.83.

MR. DEPUTY-SPEAKER : We now take up the next item.

SHRIMATI GEETA MUKHERJEE : I want to know whether it has been gazetted and whether it is being applied now to the cases that are pending. Let him reply to that.

14.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 19th March, 1984, will consist of :—

(1) Consideration of any item of Government Business carried over from today's order paper.

(2) General Discussion on the Punjab Budget for 1984-85.

(3) Discussion and voting on :

(a) Demands for Grants on Accounts (Punjab) for 1984-85.

(b) Supplementary Demands for Grants (Punjab) for 1983-84.

(4) Further consideration and passing of the Payment of Gratuity (Amendment) Bill, 1982.

As Members are aware, the House will take up discussion and voting of Demands for Grants in respect of the Budget (General) for 1984-85 from 20th March, 1984 onwards, a tentative time table for discussion of which has already been circulated to the Members.

श्री बुद्धि चंद्र जैन (बाड़मेर) : उपाध्यक्ष जी, आगामी सप्ताह के लिये निम्न विषय सम्मिलित किये जायें।

राजस्थान, हरियाणा, पंजाब एवं उत्तर प्रदेश विद्युत संकट के दौर से गुजर रहे हैं।

राजस्थान प्रान्त में विद्युत संकट की स्थिति संभीर से गंभीरतम है।